

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-515
CP-83(ND)/2012
RA/53/2023

IN THE MATTER OF:

Vibhor Gupta & Ors.

.....Applicant

Vs.

Ultrabuild Construction Pvt. Ltd. & Ors.

.....Respondent

SECTION

U/s 397/398

Order delivered on 10.04.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Vivek Singh, Ms. Eesha Shonak, Adv.
Mr. Chandra Shekhar Yadav, Adv.

For the Respondent :

ORDER

RA/53/2023:-

Ld. Counsel on behalf of the Applicant is present and sought further time to pay the cost of Rs. 25,000/- as directed vide our order dated 08.11.2023. Once again last opportunity is given to the Applicant to deposit the cost failing which the order dated 08.11.2023 shall stands revoked. List this application on **03.07.2024.**

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)